IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI PRINCIPAL BENCH

(IB)-360(PB)/2017

IN THE MATTER OF:

M/s Faith Mercantile (P) Ltd.

APPLICANT / PETITIONER

Vs

M/s Tecpro Systems Ltd.

RESPONDENT

SECTION:

Under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 19.09.2017

Coram:

CHIEF JUSTICE M. M. KUMAR Hon'ble President

R. VARADHARAJAN HON'BLE MEMBER (JUDICIAL)

For the APPLICANT / PETITIONER

For the RESPONDENT

ORDER

The instant petition has been filed under Section 9 of the Insolvency & Bankruptcy Code, 2016 with a prayer to trigger the insolvency process in the matter of Tecpro Systems Limited. The respondents are already undergoing insolvency process by virtue of order dated 07.08.2017 in (IB)-358 (PB)/2017. In view thereof, the their claim before the Insolvency petitioner file may Professional/Interim Resolution Professional in accordance with law, if so advised. The same shall be considered by the Insolvency Professional as per the provisions of the Code or any other law.

Petition stands disposed of.

(CHIEF JUSTICE M.M.KUMAR)

Sd1-

PRESIDENT

(R. VARADHARAJAN) MEMBER(JUDICIAL)

19.09.2017 V. Sethi